

## IN THE COURT OF SMALL CAUSES AT MUMBAI

Sub: Appointment of candidates on the Select/Wait List of Junior Clerk on the establishment of this Court, having university degree, on the establishment of the High Court, Bombay for the post of Clerk as stop gap arrangement.

Ref: High Court Letter No.PL(APP)/GR.C/2019/ 3485, dated 10<sup>th</sup> July, 2019.

### NOTICE

All the selected candidates, who are not appointed till date for the post of Junior Clerk on the establishment of this Court are hereby informed that the Hon'ble High Court, vide its Letter under reference has informed to this Office that the Hon'ble the Chief Justice has been pleased to permit to appoint temporarily the candidates on the Select/Wait List of Junior Clerk of the establishment of this Court, having university degree and willing to work temporarily **in the office of Hon'ble High Court for the post of Clerk**, till the regular process of preparation of Select/Wait List of Clerk of Hon'ble High Court, Bombay is completed.

### **The said stop gap arrangement is made on the following conditions.**

- 1) *Their services will be liable to be discontinued from the establishment of the High Court, Bombay, without any notice or without assigning any reason therefor.*
- 2) *Their temporary service on the establishment of the High Court, Bombay, will be liable to be discontinued as and when the requisition, if any, received from the Court of Small Causes, Mumbai or as and when regular selection process for the post of Clerk on the establishment of the High Court, Bombay, is completed, whichever occurs earlier.*

3) *Their temporary appointment on the establishment of High Court, Bombay, will not change your position in the Select/Wait List of Junior Clerk prepared by the Court of Small Causes, Mumbai.*

4) *They will not be entitled to claim any permanency in service on the establishment of the High Court, Bombay, by virtue of temporary appointment and their service in the High Court will not be counted for any purpose.*

5) *Their temporary appointment is subject to a written declaration by them to the effect that no criminal prosecution is pending against them nor they have been convicted by any Criminal Court.*

6) *They will not be treated as on probation in Class, category or post or be entitled by reason only of such appointment to any preferential claim to future appointment to such class, category or post.*

7) *If they will be subsequently appointed to the class, category or post in accordance with Bombay High Court Appellate Side Service Rules, 2000, they will commence their probation in such class, category or post from the date of such subsequent appointment or from such earlier date as the appointing authority may determine.*

Under the instructions of the Hon'ble High Court, Bombay, all the selected candidates on the Select / Wait List for the post of Junior Clerk of this Court are requested to send their willingness in writing to this Office by e-mail immediately, if they so desire, to work in the Office of the Hon'ble High Court, Bombay on temporary basis, as per the conditions stated above.

COURT OF SMALL CAUSES }  
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MUMBAI : 12<sup>TH</sup> JULY, 2019 }

By Order,

  
(N. W. Sawant)  
Registrar